

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.84/20
PS Dayalpur
U/S 147/148/149 IPC
STATE VS. FIROZ**

08.01.2021

Proceedings conducted through VC.

**This is an application seeking direction to Jail Supdtt.
to transfer the accused from Mandoli Jail to any other jail.**

Present: None.

The application be listed for 14.01.2021.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.234/20
PS Khajuri Khas
U/S 147/148/149 IPC
STATE VS. Not known**

08.01.2021

Proceedings conducted through VC.

This is an application for release of case property.

Present: None for State.

Shri Sanjeev Kumar, Ld. Counsel for applicant.

Heard on the application. It is stated that the applicant is registered owner of the case property in question. Copy of ID proof of the applicant has been filed.

Report of IO perused. It is stated in the report that the police has no objection to release the said case property to the registered owner.

Considering the same, the case property i.e. Air Pressure Tank be released to the applicant as per seizure memo in view of judgment of Hon'ble High Court of Delhi in *Manjeet Vs. State, CRL.M.C. 4485/2013 and Crl. M.A. No.16055/2013*, decided on 10th September, 2014 on superdari on furnishing Indemnity Bond in the sum of Rs.20,000/- against proper receipt and before releasing

the case property in question, IO/SHO is directed to prepare the panchanama of the case property in question and take photographs from different angles in the presence of complainant, accused and some independent witness. He will also take the counter signature of complainant/witness and accused on the above said photographs. IO/SHO is also directed to file said panchnama and photographs alongwith their negatives or appropriate certificate under Section 65-B of Evidence Act if photographs have been taken from digital device, with the final report. SHO concerned is also directed to ensure compliance of the above said terms and conditions.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**Mitthan Singh & Johny Kumar Vs. State
Riot Cases**

08.01.2021

Proceedings conducted through VC.

**This is an application for clubbing of FIRs u/s 220(1)
Cr.P.C moved on behalf of accused/applicants.**

Present: Mr. Ajit Yadav, Ld. Counsel for the applicant.

At request of Ld. Counsel, application be listed for
consideration on 29.01.2021.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.33/20
PS Gokalpuri
U/S 147/148/149/436/427 IPC
STATE VS. NOT KNOWN
Applicant Hashmuddin
08.01.2021**

Proceedings conducted through VC.

**This is an application moved by the applicant for
release of vehicle bearing no. HR 12AJ 9483 and UPA 6270
on superdari.**

Present: Shri Rajesh Kumar Ld. Counsel for the applicant.
Reply not received from the IO.

Reply be called from the IO for NDOH.

Be listed on 12.01.2021.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.94/20

PS New Usmanpur

U/S 147/148/149/324/307 IPC

STATE VS. SHAHZAD KHAN @ MONTU

08.01.2021

**Proceedings conducted through VC.
This is an application for Jama talashi.**

Present: None.

Be listed on 11.01.2021.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.134/20

PS Dayalpur

U/S 147/148/149/436/455/120-B IPC

STATE VS. Not known

08.01.2021

Proceedings conducted through VC.

This is an application moved by the applicant seeking direction to the Regional Officer to issue surrender RC certificate to the applicant for getting insurance claim of vehicle bearing No. DL 5CK 6955.

Present: Shri Farooq Ahmed Ld. Counsel for the applicant.

At request of the Ld. Counsel, application be listed on 15.01.2021 through physical hearing for consideration on its maintainability.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/08.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR NO.137/20

PS Bhajanpura

U/S 147/148/149/457/380 IPC

STATE VS. Vikas @ SONU

08.01.2021

Proceedings conducted through VC.

This is an application moved by the applicant for release of mobile phone Make I Phone SE 32 GB Space Grey, IMEI No.356643080143412 on superdari.

Present: None for the State.
Ms. Neha Giri Ld. Counsel for the applicant.

Reply not received from the IO.

IO is directed to file the reply to the application on NDOH.

The application be listed for reply and arguments on 11.01.2021.

Order be uploaded on the server.

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CMM/NE/KKD/DELHI/08.01.2021